



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 5 Vol. V	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2016 ഡിസംബർ 20 20th December 2016	നമ്പർ } No. } 50
		192 ധനു 5 5th Dhanu 192	
		1938 അഗ്രഹായണം 29 29th Agrahayana 1938	

PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. B1(A)-108906/2015(1). 16th November 2016.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the persons mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Gram Nyayalayas specified against their name in Column (3) there of from the date on which they take charge in respect of the offences mentioned in Part I, II & III of the Schedule attached to the Gram Nyayalayas Act, 2008.

SCHEDULE

Sl. No.	Name	Court
(1)	(2)	(3)
1	Smt. Prasanna, K.	Gram Nyayalaya, Chavara
2	Sri Antony Shelman	Gram Nyayalaya, Kanjikuzhy

(1)	(2)	(3)
3	Smt. Naina, K. V.	Gram Nyayalaya, Kuzhalmannam at Thenkurissy
4	Sri B. Karunakaran	Gram Nyayalaya, Irikkur
5	Smt. Ampili Chandran, P. B.	Gram Nyayalaya, Ranni
6	Smt. Amritha, T.	Gram Nyayalaya, Chittumala at Perinadu
7	Smt. Sreedevi, K. M.	Gram Nyayalaya, Pazhayannur
8	Smt. Aswathy, N.	Gram Nyayalaya, Vellanadu
9	Smt. Sirsha, N. A.	Gram Nyayalaya, Nedumkandom
10	Sri Balram, M. K.	Gram Nyayalaya, Kattappana
11	Smt. Indu P. Raj	Gram Nyayalaya, Ambalappuzha at Punnapra

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrates of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Sl. No.	Name	Court
(1)	(2)	(3)
1	Smt. Prasanna, K.	Gram Nyayalaya, Chavara
2	Sri Antony Shelman	Gram Nyayalaya, Kanjikuzhy
3	Smt. Naina, K. V.	Gram Nyayalaya, Kuzhalmannam at Thenkurissy
4	Sri B. Karunakaran	Gram Nyayalaya, Irikkur
5	Smt. Ampili Chandran, P. B.	Gram Nyayalaya, Ranni
6	Smt. Amritha, T.	Gram Nyayalaya, Chittumala at Perinadu
7	Smt. Sreedevi, K. M.	Gram Nyayalaya, Pazhayannur
8	Smt. Aswathy, N. A.	Gram Nyayalaya, Vellanadu
9	Smt. Sirsha, N.	Gram Nyayalaya, Nedumkandom
10	Sri Balram, M. K.	Gram Nyayalaya, Kattappana
11	Smt. Indu P. Raj	Gram Nyayalaya, Ambalappuzha at Punnapra

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

NOTIFICATION

No. D1-69978/2010. 22nd November 2016.

Sub:—Nomenclature of Cases—Appeals filed in the High Court under Section 71(6) of the Food Safety and Standards Act, 2006—Reg.

Ref:—High Court Notification No. D1 (A) 2010/1998, dated 11-4-2003.

In partial modification of the notifications cited, the High Court of Kerala hereby notifies that the appeals filed in the High Court under Section 71(6) of the Food Safety and Standards Act, 2006 against orders passed by the Food Safety Appellate Tribunal shall be numbered as Miscellaneous Second Appeal (Food Safety) [MSA(FS)] with effect from 15-11-2016.

By order,

ASHOK MENON,

Registrar General.

Kochi-682 031.

**ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ് കോടതി,
കൊല്ലം
വിജ്ഞാപനം**

നമ്പർ ഇ-10797/2016.

2016 നവംബർ 22.

കൊല്ലം ജില്ലയിൽ പ്രവർത്തിച്ചുകൊണ്ടിരിക്കുന്ന താൽക്കാലിക കോടതികളിലെ പാർട്ട് ടൈം സ്വീപ്പർ തസ്തികയിലേക്ക് കരാർ അടിസ്ഥാനത്തിൽ നിയമിക്കപ്പെടുന്നതിന് താഴെ പറയുന്ന നിബന്ധനകൾക്ക് വിധേയമായി അപേക്ഷകൾ ക്ഷണിച്ചുകൊള്ളുന്നു.

പ്രതിമാസ സഞ്ചിത ശമ്പളം— 7,000.

അപേക്ഷകൾ കേന്ദ്ര/സംസ്ഥാന സർവീസിൽ അഞ്ച് വർഷത്തിൽ കുറയാത്ത പ്രവൃത്തി പരിചയം ഉള്ളവരായിരിക്കണം. പ്രായ പരിധി—60 വയസ്.

ഹൈക്കോടതി/നിയമ വകുപ്പ്/അഡ്വക്കേറ്റ് ജനറൽ ഓഫീസ്/സബോർഡിനേറ്റ്-ജുഡീഷ്യറി എന്നിവിടങ്ങളിൽ പ്രവൃത്തി പരിചയമുള്ളവർക്ക് മുൻഗണന നൽകുന്നതാണ്.

നിയമനം കരാർ അടിസ്ഥാനത്തിൽ 179 ദിവസത്തേക്കോ 31-3-2017 വരെയോ അല്ലെങ്കിൽ 60 വയസ് പൂർത്തിയാകുന്ന തുവരെയോ ഇവയിൽ ഏതാണോ ആദ്യം അനുവദിക്കുന്നതായിരിക്കും.

പേര്, വിലാസം, ഫോൺ നമ്പർ, ജനന തീയതി, യോഗ്യത, പ്രവൃത്തി പരിചയം എന്നിവ രേഖപ്പെടുത്തി അപേക്ഷകൾ വെള്ളക്കടലാസിൽ തയ്യാറാക്കി അയയ്ക്കേണ്ടതാണ്. പ്രായം, യോഗ്യത, പ്രവൃത്തി പരിചയം എന്നിവ തെളിയിക്കുന്ന രേഖകളുടെ സ്വയം സാക്ഷ്യപ്പെടുത്തിയ പകർപ്പുകൾ അപേക്ഷയോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്.

അപേക്ഷകൾ സ്വീകരിക്കുന്ന അവസാന തീയതി— 15-12-2016, 5 മണി.

അപേക്ഷകൾ അയയ്ക്കേണ്ട വിലാസം—ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ്, ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ് കോടതി, കൊല്ലം-691 013.

(ഒപ്പ്)

ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ്.

In the Court of the Chief Judicial Magistrate, Thodupuzha, Muttom

NOTIFICATION

No. A1-23/2016.

18th November 2016.

Sub:—Conferring Magisterial powers on Munsif, Kattappana—defining local jurisdiction—Notification issued.

Read:—(1) O.M. No. D7 A (1) 85040/2016 dated 14-11-2016 of the Hon'ble High Court of Kerala.

(2) Section 14(1) of CrI. Procedure Code.

In exercise of the powers conferred under Section 14(1) of the Criminal Procedure Code, the Chief Judicial Magistrate, Thodupuzha hereby defines the local areas within the Magistrates mentioned in Column No. 2 may exercise all or any of the powers with which the Magistrates have been invested under the Code, from the date of this proceedings.

<i>Sl. No.</i>	<i>Name of Magistrate</i>	<i>Name of Court</i>	<i>Local areas of Jurisdiction</i>	<i>Date of effect</i>
(1)	(2)	(3)	(4)	(5)
1	Sri Sidhik, K.	Court of Judicial First Class Magistrate, Kattappana redesignated as Court of Judicial First Class Magistrate-I, Kattappana	All I and II Class offences of IPC and other Acts coming under the Police Station limits of Kattappana and the local areas of Thankamany, Kamakshy, Nellippara. All I Class and II Class offences of the local areas (karas) in Erattayar Village (viz. Erattayar, Nalumukku, Santhigram, Erattayar North, Vettickamattom, Eattithope, Pallikkanam, Chempakappara, Kochukamakshy & Idinjamala of Thankamany Police Station I and II Class offences of IPC and other Acts coming under the Police Station limits of Upputhara Police Station	18-11-2016
2	Sri Balram, M. K.	Munisiff's Court, Kattappana conferred with Magisterial powers and designated as Court of Judicial I Class Magistrate-II Kattappana	Jurisdiction over the Police Station limits falling under the Jurisdiction of the Judicial First Class Magistrate's Court-I, Kattappana.	18-11-2016

(Sd.)

Chief Judicial Magistrate.

**Proceedings of the Chief Judicial Magistrate,
Kozhikode**

(Present: Sri. K. Soman, L.L.B. Chief Judicial Magistrate.)

Sub:—Conferring Magisterial powers to Munsiffs—designation of Courts—Orders issued.

Ref:—(1) Notification No. D7A (1)-85040/16 dated 14-11-2016 of High Court of Kerala.

(2) O. M. No. D7A (1)-85040/16 dated 14-11-2016 of High Court of Kerala.

(3) High Court Circular No. 5/2009 dated 4-2-2009.

(4) O. M. No. D3(A)-52896/04/E6 dated 7-11-2005 of High Court of Kerala.

Order No. C1-11027/16 dated 22-11-2016.

The High Court of Kerala vide the notification referred I above has conferred the powers of judicial First Class Magistrate upon the four Munsiffs in the Kozhikode Headquarters. As per the Official Memorandum referred 2nd above it is directed to adhere to the direction/instructions issued vide Circular 3rd cited and Official Memorandum 4th cited.

Hence the four Munsiff Courts are designated as follows:

1. Principal Munsiff-I, Kozhikode-Judicial First Class Magistrate-VIII, Kozhikode.
2. Principal Munsiff-II, Kozhikode-Judicial First Class Magistrate-IX, Kozhikode.
3. Additional Munsiff-I, Kozhikode-Judicial First Class Magistrate-X, Kozhikode.
4. Additional Munsiff-II, Kozhikode-Judicial First Class Magistrate-XI, Kozhikode.

The officers are directed to describe themselves as Judicial First Class Magistrate, whenever they exercise the Magisterial powers. They shall try and dispose the cases made over to them as specified in the references cited. They shall make and use designation seal and Court's seal for the Magistrate Court concerned. Copy of the Notification and Circular are enclosed herewith.

(Sd.)

Chief Judicial Magistrate.